NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

19. C.P. (IB)/645(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **21.11.2022**

Name of the Parties: Dura-Line India Private Limited
Vs
Overseas Infrastructure Alliance (India) Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Rajesh Banati, Ld. Counsel for the petitioner present. Mr. Ram Upadhyay, Ld. Counsel for the Respondent present.
2. Ld. Counsel for both sides submit that the matter is amicably settled between the parties and hence nothing survives in the Petition.
3. Accordingly, C.P. (IB)/645(MB)2021 is **dismissed as withdrawn**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

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